

(e) if so, the main reasons therefor ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) and (b) The procurement of paddy under price support scheme is voluntary in nature for the farmers. Similarly, the collection of rice under levy scheme also depends on the purchase of paddy made by the millers. Hence, no targets as such are fixed for procurement of rice in any States including Andhra Pradesh.

Variety-wise rice procured by FCI for Central Pool in Andhra Pradesh in the current marketing season (upto 31.1.1997) is as under :

(in lakh tonnes)				
	Common	Fine	Superfine	Total
Raw Rice	0.23	13.54	1.03	14.80
Boiled Rice	0.01	2.01	0.64	2.66*
Total :	0.24	15.55	1.67	17.46

(*—includes 0.80 lakh tonnes procured under relaxed specifications.)

(c) to (e) The prevailing market price of paddy in Andhra Pradesh is higher than the MSP of paddy fixed by the Government. The farmers therefor find it more profitable to sell paddy in open market than to FCI and State Government at minimum support price.

Number of purchase centres and their locations are determined in consultation with State Government. FCI opened following centres in the current Kharif Season in East and West Godavari Districts in Andhra Pradesh :

Distt.	No. of Centres Opened		
	Existing Centres	Additional Centres	Total
East Godavari	6	25	31
West Godavari	7	30	37

TADA Cases

625. SHRI MUKHTAR ANIS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of live TADA cases, as on December 31, 1996 State-wise;

(b) the number of TADA Courts set up to try these cases as on December 31, 1996, State-wise;

(c) the number of accused in those cases as on

December 31, 1996, State-wise:

(d) the number of those released on bail as on December 31, 1996;

(e) the number of those under detention as on 31.12.1996;

(f) the date of last review made in respect of TADA cases, State-wise; and

(g) the date of last review made by the Union Government ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) A statement-I is enclosed.

(d) As per available information 20037 persons have been released on bail.

(e) As per available information 1737 persons are under detention as per statement-II.

(f) The information is being collected and will be laid down on the table of the House.

(g) The last review under taken by the Central Government was on 27.8.96.

Statement-I

Sl. No.	Name of State/UT	No. of live cases [Part (a)]	No. of TADA Courts [Part (b)]	No. of accused in live cases [Part (c)]
1	2	3	4	5
1.	Andhra Pradesh@	294	61	1845
2.	Arunachal Pradesh+	14	12	57
3.	Assam%	2107	1	9886
4.	Bihar\$	4	35	91
5.	Gujarat\$	77	18	912
6.	Goa+	1	1	3
7.	Haryana&	103	12	219
8.	Himachal Pradesh%	1	3	8
9.	Jammu & Kashmir*	5154	2	6837
10.	Karnataka#	19	20	224
11.	Manipur\$	579	4	2251
12.	Madhya Pradesh+	28	10	453
13.	Maharashtra	238	8	1146

1	2	3	4	5
14. Meghalaya+		8	1	20
15. Punjab%		1393	18	2634
16. Rajasthan%		52	1	198
17. Tamil Nadu%		20	5	282
18. Uttar Pradesh#		54	15	119
19. West Bengal%		1	1	8
20. Chandigarh Admn.+		7	2	17
21. NCT Delhi+		404	3	518
Total		10558	233	27728

*Jan. 96 @Jun.96 \$Oct. 96
 +Sep. 96 %Oct. 96 #Nov. 96
 &Dec. 96

Statement-II

S.No.	Name of State/UTs	No. of TADA detenues (in Jail)
1	2	3
1.	Andhra Pradesh*	71
2.	Arunachal Pradesh*	1
3.	Assam+	59
4.	Bihar*	21
5.	Goa*	Nil
6.	Gujarat*	188
7.	Haryana+	16
8.	Himachal Pradesh*	Nil
9.	Jammu & Kashmir*	482
10.	Karnataka+	54
11.	Madhya Pradesh+	11
12.	Manipur+	11
13.	Maharashtra*	272
14.	Meghalaya*	Nil
15.	Punjab*	211
16.	Rajasthan*	65
17.	Tamil Nadu+	55
18.	Uttar Pradesh*	57
19.	West Bengal*	6

1	2	3
20.	Chandigarh Admn.*	3
21.	NCT Delhi+	154
Total		1737

Apr. 96 +Nov. 96

[Translation]

Coconut Development Board

626. SHRI RAJENDRA AGNIHOTRI : Will the Minister of AGRICULTURE be pleased to state :

(a) the details of the works started and the achievements made there-under by the Coconut Development Board during the years 1993 to 1996;

(b) the assistance being given by the Government to provide irrigation facilities to the coconut growers;

(c) whether the Government are contemplating any scheme with a view to boost the production of coconut in the country; and

(d) if so, the details thereof ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) The major programmes implemented by the Coconut Development Board and the achievements made thereunder during 1993 to 1996 are given below :

(1) Production and distribution of quality planting material

(i) Established Demonstration-cum-Seed Production Farms in Kerala (40 ha.) and Andhra Pradesh (40 ha.).

(ii) Coconut nurseries attached to Demonstration-cum-Seed Production Farms produced 7 lakh seedlings.

(iii) 15 lakh TXD hybrid seedlings produced and distributed.

(iv) Procured and supplied 28 lakh quality seedlings to States and other agencies especially in non-traditional areas.

(2) Area Expansion

Covered nearly an area of 39500 ha. under fresh coconut planting in all coconut growing States/UTs.

(3) Integrated farming in coconut holdings for productivity improvement

Covered an area of 1.04 lakh ha. under integrated farming for cutting and removal of disease affected/senile